

EXTRAORDINARY

REGD. NO. JK—33



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW,
JUSTICE AND PARLIAMENTARY AFFAIRS
(Legislation Section)

Jammu, the 07th December, 2018.

The following Act has been assented to by the Governor
on 07th December, 2018 and is hereby published for general
information :—

**THE JAMMU AND KASHMIR PROTECTION OF
CHILDREN FROM SEXUAL VIOLENCE ACT, 2018.**

(Governor Act No. XXXVI of 2018)

[07th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic
of India.

A Act to protect children from sexual violence including offences of sexual assault, sexual harassment and pornography and to provide for establishment of Special Courts for trial of such offences and for matters connected therewith or incidental thereto.

In exercise of the powers vested under Proclamation P-1/18 of 2018 dated 20th of June, 2018, the Governor is pleased to enact as follows :—

CHAPTER I

Preliminary

1. *Short title, extent and commencement.*—(1) This Act may be called the Jammu and Kashmir Protection of Children from Sexual Violence Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Definitions.*—In this Act, unless the context otherwise requires,—

- (a) “Act” means the Jammu and Kashmir Protection of Children from Sexual Violence Act, 2018 ;
- (b) “aggravated penetrative sexual assault” has the same meaning as assigned to it in section 5 ;
- (c) “aggravated sexual assault” has the same meaning as assigned to it in section 9 ;
- (d) “armed forces or security force” means armed forces of the Union or security forces or police forces ;
- (e) “child” means any person below the age of eighteen years ;
- (f) “domestic relationship” shall have the same meaning as assigned to it in clause (f) of section 2 of the Jammu and Kashmir Protection of Women from Domestic Violence Act, 2010 ;
- (g) “Government” means the Government of Jammu and Kashmir ;

